

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 183/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2017

NAME OF THE PARTIES: M/s. Allied Blenders & Distillers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant Sute	Advocate	

Common Order

TCSP No.182/230-232/CLB/MB/MAH/2017

TCSP No.183/230-232/CLB/MB/MAH/2017

The Petitioner Counsel submits that notice is to be issued to the remaining creditors to whom the notice has not been given and also for calling report from the Regional Director as RD has not filed the Report on the direction already given by the Hon'ble High Court.

On hearing the Applicant Counsel, this Bench hereby directs to issue notice to the remaining creditors and RD is also directed to file reply expeditiously taking into account all the list of creditors to whom the company has issued notice.

List this matter for hearing on 23.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)